IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)- 153(PB)/2017

IN THE MATTER OF:

Tanushri Enterprises

Applicant/petitioner

Vs.

Dhirglobal Industria (P) Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Ms. Lucky Parta, Advocate

For the Respondent

ORDER

Learned Counsel for the petitioner applies for withdrawal of the Company Application No. (IB)-153(PB)/2017. It is further stated that the respondent is a solvent company. The petition is at a pre-admission stage.

In view of above and in the face of no objection having been raised by the other side, we accept the prayer made in the application for withdrawal.

Accordingly, the Company Petition no. (IB)-153(PB)/2017 is dismissed as withdrawn.

(CHIEF JUSTICE M.M.KUMAR)

- Sd -

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

24.07.2017 V. Sethi